

41

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

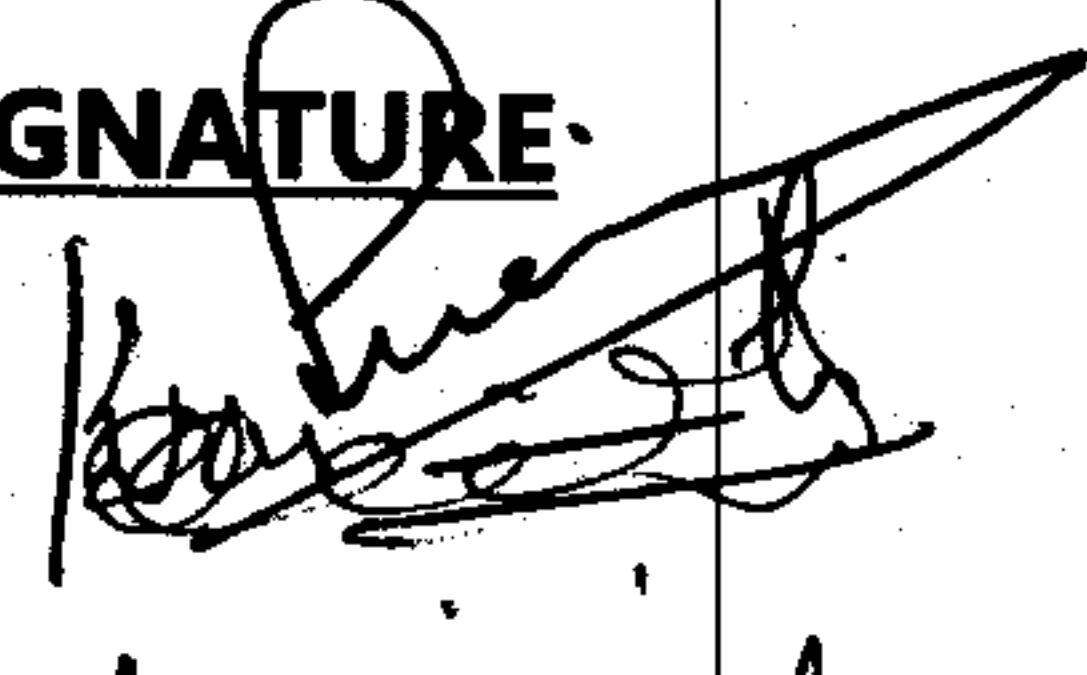
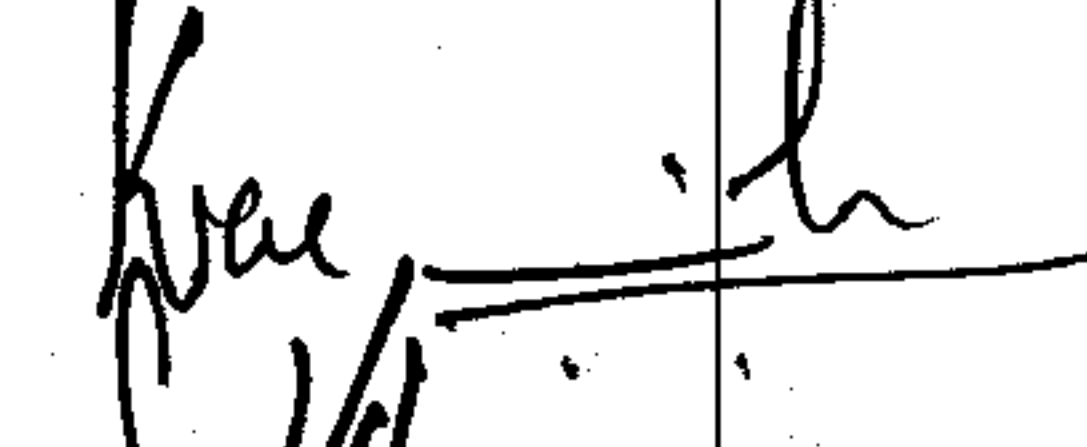
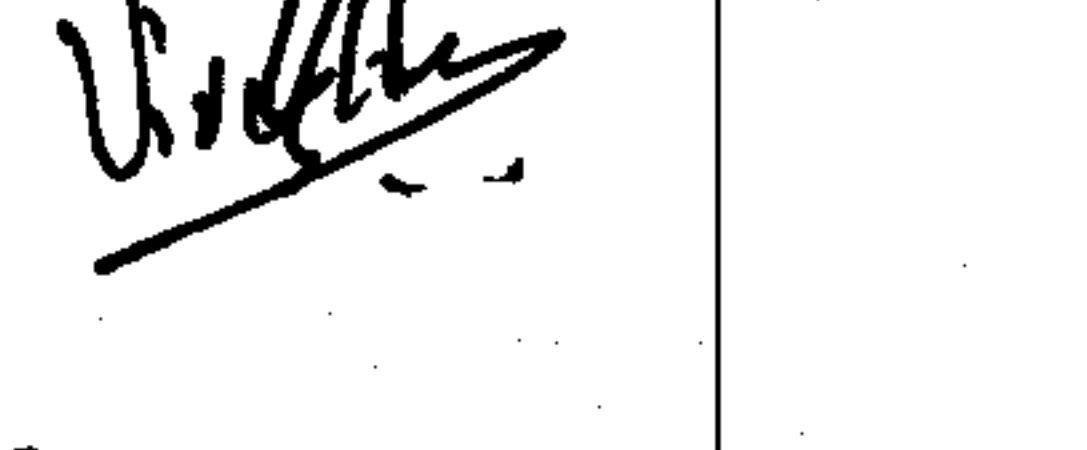

**IA 194/2017 With IA 260/2017 In IA 19/2016 In
TP No. 122/397-398,58-59,235(2),237(b)/NCLT/AHM/2016 (New)
CP No. 27/397-398, 58-59,235(2),237(b)/CLB/MB/2016 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Alliance Industries Ltd.
V/s.
Peoples International and Services Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Hamesh Naidu	Advocate	Org. Petitioner	
2.	Kunal P Vaishnav	"	"	
3.	Vivek H. Shah	"	"	
4.	L. J. Golani	"	Resh.	

ORDER

Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Vivek Shah present for Original petitioner. None present for Respondent No.1. None present for Respondent No.2. Learned Advocate Mr. L.J. Golani present for Original Respondents No. 4, 5 and 8 in IA 193/2017.

Common Written submissions filed by the original petitioners.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.